(d) if not, the steps proposed to be taken to utilize 100 per cent capacity?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) As per ranking by the World Steel Association during 2010, India was the largest producer of sponge iron and 4th largest producer of crude steel in the world.

(b) The role of Government in a liberalized economic/market scenario like India is that of a facilitator. In this capacity, the Government has released the National Steel Policy which has laid down the broad roadmap for encouraging supply side growth for the Indian steel industry. An Inter-Ministerial Group (IMG) has also been constituted fn the Ministry of Steel having representation from the concerned Ministries/Departments and State Governments, to monitor and coordinate issues concerning major steel investments. The Group meets regularly to monitor and review coordination problems concerning steel investments.

(c) During 2010-11, provisional data from Joint Plant Committee (JPC) indicates that overall capacity utilization for production of crude steel in India stood at 89%.

(d) Steel is a deregulated sector. As such decision to increase/moderate capacity utilization is taken by the steel producers based on prevailing market conditions of demand and supply, both domestic and international.

Location of CPSUs under Ministry

2600. SHRI O.T. LEPCHA: Will the Minister of STEEL be pleased to state:

(a) the names and location of Central Public Sector Undertakings (CPSUs) working under the Ministry;

(b) the number of contract/casual labours appointed therein during the last three years;

(c) the areas/jobs in which these contract/casual labours were appointed;

(d) the number of contract/casual labours who were regularized during the last three years;

(e) the mechanism adopted to ensure minimum wages to these workers;

(f) the mechanism to ensure that the provisions of various labour laws are not violated by contractors and others; and

(g) the actions taken in case of complaints and violations by contractors?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) The names and locations of Central Public Sector Undertakings (CPSUs) working under the Ministry are as under:

Sl. No.	Name of the Company	Location
1.	Steel Authority of India Limited	Registered Office-Ispat Bhawan, Lodhi Road, NewDelhi-110 003.
2.	Rashtriya Ispat Nigam Limited	Administrative Building, Visakhapatnam-530 031, Andhra Pradesh.
3.	NMDC Limited	Khanij Bhavan, 10-3-311/A, Castle Hills, Masab Tank, Hyderabad-500028, Andhra Pradesh
4.	MOIL Limited	1-A, Katol Road, Nagpur-440013, Maharashtra
5.	MSTC Limited	225-C, Acharya Jagdish Bose Road, Kolkata 700020, West Bengal
6.	MECON Limited	Vivekanand Path, P.O. Doranda, District - Ranchi-834002, Jharkhand
7.	KIOCL Limited	II Block, Koramangala, Bangalore-560034, Karnataka
8.	Hindustan Steelworks Construction Limited	5/1, Commissariat Road, (Hastings), Kolkata-700022, West Bengal
9.	Ferro Scrap Nigam Limited	FSNL Bhavan, Post Box No.37, Equipment Chowk, Central Avenue, District - Durg, Bhilai-490001, Chhattisgarh
10.	Bird Group of Companies	AG 104, Saurav Abasan, 2nd Floor, Sector- II, Salt Lake City, Kolkata-700091, West Bengal

(b) and (c) In the CPSUs under the Ministry of Steel, job cotracts are awarded to contractors in non-core activities to carry out different season/temporary activities incidental to their core work. Contractors engage contract/casual labourers in the jobs of material handling loading/unloading, cleaning, security etc. As per the available information, 73012 contract/casual labourers were engaged.

(d) Nil.

(e) to (g) The amenities as prescribed under the Contract Labour (Regulation & Abolition) Act, 1970 are being provided to the contract labour engaged in the contractual jobs by the respective contractors in various PSUs under the Ministry of Steel. All the CPSUs are required to ensure payment of wages, Bonus and Social Security Schemes available in terms of Labour Laws namely, Provident Fund (PF) and Employees State Insurance (ESI) benefits to the contract labourers by the contractors through well laid procedures/systems. In case of complaints about violations by the contractor, action is initiated by the respective management and necessary compliance as per law is enforced for safe guarding legitimate interests of the labourers.

Tourism in Kollam district of Kerala

2601. SHRI K.N. BALAGOPAL: Will the Minister of TOURISM be pleased to state:

(a) whether Kerala Government has submitted any proposal for the development of tourism in Kollam district;

(b) if so, the details thereof; and

(c) whether Ashtamudi lake related tourism projects is pending with Government?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) Development and promotion of various tourism destinations/ products/fairs/festivals/events are primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism, however, provides Central Financial Assistance (CFA) for tourism infrastructure development projects/fairs/festivals/events identified in consultation with them, subject to availability of funds, inter-se-priority and adherence to scheme guidelines.

As on date there is no proposal of the State Government of Kerala pending with the Ministry of Tourism for development of tourism in Kollam district.